

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 36 (RE-2003)/2002-2007

NEW DELHI, the 19th March, 2004

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with 1.1 , 2.1 and 2.4 of the Export and Import Policy, 2002-2007 as amended from time to time , the Central Government hereby makes the following amendments in the ITC(HS) Classification of Export and Import items, 2002-2007 and as amended from time to time:-

Against Code No. 2505 i.e. “Sand and Soil” the details of export to Maldives of Stone Aggregates and River Sand (in Col. 4 i.e. nature of restriction) will be amended to read as follows:-

Code	Item description	Policy	Nature of restriction
2505	Sand and Soil	Restricted	Export to Maldives permitted as per ceiling mentioned below subject to issue of No Objection Certificate within the annual ceiling by the Chemical and Allied Product Export Promotion Council (CAPEXIL) who shall monitor the ceiling and send a quarterly report to Policy Cell-III in DGFT.

(a) For the financial year 2004-2005
(On annual basis)

Stone Aggregate : 1,90,000MTs
River Sand : 2,10,000 MTs

2. This issues in public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned by order etc.